

# LOK SABHA DEBATES

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Monday, December 6, 1971|Agrahayana 15,  
1893 (Saka.)

*The Lok Sabha met at Ten of the Clock.*

[MR. SPEAKER *in the Chair*]

### PAPERS LAID ON THE TABLE

MR. SPEAKER : Shri Shahnawaz Khan.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move for leave to introduce. .

MR. SPEAKER : Not the Bill, but the paper to be laid ; item No. 1.

SHRI SHAHNAWAZ KHAN : Sir, on behalf of Shri Raj Bahadur, I beg to. . .

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Sir, how could he do it when he is not authorised ?

MR. SPEAKER : It is all because of the delay on his part. If he had done it immediately it would have gone unnoticed. Now he cannot do it.

### STATEMENT RE. CLOSURE OF BANARAS HINDU UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN) : Sir, I beg to lay on the Table a statement issued by the Vice-Chancellor of the Banaras Hindu University about the closure of Banaras Hindu University on the 13th September, 1971. [*Placed in Library. See No. LT-1233/71*]

### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) G. S. R. 1728 published in Gazette of India dated the 9th November, 1971.
- (ii) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1971, published in Notification No. G. S. R. 1759 in Gazette of India dated the 15th November, 1971. [*Placed in Library. See No. LT-1234/71*]

### GUJARAT GOVERNMENT NOTIFICATIONS UNDER GUJARAT PANCHAYATS ACT AND A STATEMENT

SHRI ANNASAHEB P. SHINDE : On behalf of Prof. Sher Singh I beg to lay on the Table :—

- (1) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—
  - (i) The Gujarat Panchayats (District Equalisation Fund) (Investment and Special Grants) (Amendment) Rules, 1971, published in Notification No. KP/71/91/PRR-50(1)/71-JH in Gujarat Government Gazette dated the 8th July, 1971. [*Placed in Library. See No. LT-1225/71*]